

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.292/93

Date of Order: 7.4.1993

BETWEEN :

Kolli Satyam

.. Applicant.

A N D

1. The Superintendent of Post Offices,  
Kakinada Division, E.G.Dist., A.P.
2. The Director General of Posts,  
New Delhi.

.. Respondents.

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.. Mr. Krishna Devan

Counsel for the Respondents

.. Mr. M. Jaganmohan Redd

CORAM:

Order of the Single Member Bench delivered by  
Hon'ble Shri T.Chandrasekhara Reddy, Member (Jud1.).

This is an application filed by the applicant under Section 19 of the Administrative Tribunals Act to direct the respondents to pay to the applicant the daily allowance for the period of training in PTC, Mysore and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

The facts giving rise to this O.A. in brief  
are as follows:-

3. Today we have heard Mr. Krishna Deva Advocate for the applicant and Mr. M.JaganmohanReddy Standing Counsel for the respondents.

4. M. Jaganmohan Reddy  
Mr. [redacted] wanted time to file counter. Further time for filing counter of the respondents is refused. As the material is sufficient and as several similar O.A.s had already been disposed of by this Tribunal, we proceed to

T - r. n. p. 3

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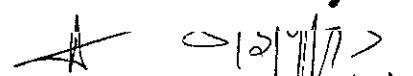
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5. In the circumstances of the case and following the earlier decisions, we direct the respondents to reimburse the applicant the daily allowance for the period of training he underwent from 17.7.1989 to 6.10.1989 at the Postal Training Centre, Mysore within a period of three months from the date of the receipt of this order. Out of the amount payable to the applicant in pursuance of the order of this Tribunal, the balance of the amount ~~due~~ <sup>only shall be paid</sup> after deducting the amount if any already had been paid.

O.A. is allowed, leaving the parties to bear their own costs.

(T.CHANDRASEKHARA REDDY)/  
Member (Judl.)

Dated: 7th April, 1993

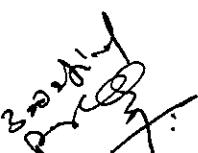
  
Deputy Registrar (J)

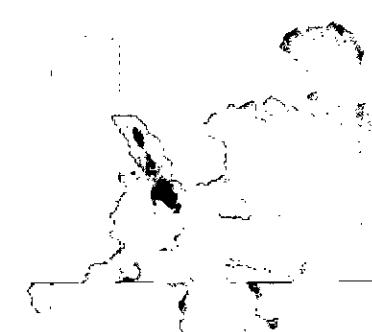
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To

1. The Superintendent of Post Offices,  
Kakinada Division, E.G.Dist.A.P.
2. The Director General of Posts, New Delhi.
3. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.

pvm

  
20/4/93



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.BALASUBRAMANIAN :  
MEMBER(ADMN)

THE HON'BLE MR.T.CHANDRASEKHAR  
REDDY : MEMBER(JULL)

DATED: 7 - 1, -1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 292/93

T.A.No.

(W.P.No )

Admitted and -----

issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

